

[Dr. K. N. Katju.]

Now the last thing that I want to say is this. I take it that the House will approve of the remission of this case to a Joint Select Committee, I mean this Bill seeking to amend the Code, which has been working for 95 years now. I think it will be a notable achievement of this sovereign Parliament in its first session—first session in the sense after the general election—that before our career comes to an end, so far as the Lok Sabha is concerned, we carry this out so that we may go to the people and say, “Here it is; we have done something for your benefit and for your welfare. It is not a party measure. We have done our best and we do hope that we will now be able to get speedy justice and efficient justice.” Every innocent man may be able to go before the court of law, so that if he establishes his innocence he will be acquitted and so far as guilty men are concerned, I repeat again, in spite of all slogans, that they ought to be punished.

THE VICE-CHAIRMAN (SHRI K. S. HEGDE): The question is:

That this Council concurs in the recommendation of the House of the People that the Council do join in the Joint Committee of the Houses on the Bill further to amend the Code of Criminal Procedure, 1898, and resolves that the following members of the Council of States be nominated to serve on the said Joint Committee:

1. Shri K. Madhava Menon
2. Shri T. S. Pattabiraman
3. Shri Barkatulla Khan
4. Shri Biswanath Das
5. Shri Sumat Prasad
6. Shri J. S. Bisht
7. Shri Gopikrishna Vijaivargiya
8. Diwan Chaman Lall
9. Shri P. T. Leuva
10. Shri K. B. Lall

11. Shri S. D. Misra
12. Shri M. P. N. Sinha
13. Shri S. N. Dwivedy
14. Shri Bhaskara Rao
15. Shri P. Sundarayya
16. Shri M. Roufiquie.

The motion was adopted.

THE SHILLONG (RIFLE RANGE AND UMLONG) CANTONMENTS ASSIMILATION OF LAWS BILL, 1954.

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): Sir, I beg to move:

“That the following amendment made by the House of the People in the Bill to assimilate certain laws in force in the scheduled areas to the laws in force in the Khasi and Jaintia Hills District be taken into consideration, namely:—

That at page 1, for line 1, substitute—

‘Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—’

THE VICE-CHAIRMAN (SHRI K. S. HEGDE): The question is

“That the following amendment made by the House of the People in the Bill to assimilate certain laws in force in the scheduled areas to the laws in force in the Khasi and Jaintia Hills District be taken into consideration, namely:—

That at page 1, for line 1, substitute—

‘Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—’

The motion was adopted.

DR. K. N. KATJU: I beg to move:

"That the amendment made by the House of the people in the Bill be agreed to."

THE VICE-CHAIRMAN (SHRI K. S. HEGDE): The question is:

"That the amendment made by the House of the People in the Bill be agreed to."

The motion was adopted.

—
THE HIMACHAL PRADESH AND
BILASPUR (NEW STATE) BILL,
1954

THE MINISTER FOR HOME
AFFAIRS AND STATES (DR. K. N.
KATJU): Sir, I move:

"That the following amendment made by the House of the People in the Bill to provide for the formation of the new State of Himachal Pradesh by uniting the existing State of Himachal Pradesh and Bilaspur, and for matters connected therewith, be taken into consideration, namely:—

That at page 1, for line 1, substitute:

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

THE VICE-CHAIRMAN (SHRI K. S. HEGDE): Motion moved:

"That the following amendment made by the House of the People in the Bill to provide for the formation of the new State of Himachal Pradesh by uniting the existing State of Himachal Pradesh and Bilaspur, and for matters connected therewith, be taken into consideration, namely:—

That at page 1, for line 1, substitute:

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

SHRI H. N. KUNZRU (Uttar Pradesh): I want the Home Minister to tell us why this new era has been introduced.

DR. K. N. KATJU: I think it is desirable that there should be legislative recognition of the existence of the Republic and also recognition in which particular year a particular Act was passed. We started in 1950 and if you look at the Act, at once it will show the date of enactment.

SHRI H. N. KUNZRU: Is there no legislative recognition of the Republic already?

DR. K. N. KATJU: Not that there is no recognition. As my hon. friend knows, in England, so far as their statutes are concerned, they are named after the Kings and the year of the accession of those Kings

THE VICE-CHAIRMAN (SHRI K. S. HEGDE): The question is:

"That the following amendment made by the House of the People in the Bill to provide for the formation of the new State of Himachal Pradesh by uniting the existing State of Himachal Pradesh and Bilaspur, and for matters connected therewith, be taken into consideration, namely:—

That at page 1, for line 1, substitute:

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

The motion was adopted.

DR. K. N. KATJU: Sir, I move:

"That the amendment made by the House of the People in the Bill be agreed to."

THE VICE-CHAIRMAN (SHRI K. S. HEGDE): The question is:

"That the amendment made by the House of the People in the Bill be agreed to."

The motion was adopted.